IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

Appeal No. 130/252/PB/2018

IN THE MATTER OF:

Landmark Sez City Planner Pvt. Ltd.

Registrar of Companies

...... Applicant/Petitioner

.....Respondent

Order under Section 252

Order delivered on 12.02.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR HON'BLE PRESIDENT

S. K. MOHAPATRA HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner/Applicant

For the Respondent

ORDER

Even on the second call no one is present on behalf of the appellant in support of the appeal. In the interest of justice hearing is deferred to 19.02.2018.

> (M. M. KUMAR) PRESIDENT

(S. K. MOHAPATRA) MEMBER (TECHNICAL)